
(2022) 08 OHC CK 0198
In the Orissa High Court
Case No : Writ Appeal No. 78 Of 2021

Director General Of Training And Coordination, Bhubaneswar
And Another

APPELLANT

Vs

Laxman Naik

RESPONDENT

Date of Decision : 29-08-2022

Acts Referred:

Citation : (2022) 08 OHC CK 0198

Hon'ble Judges : Dr. S. Muralidhar, CJ;Chittaranjan Dash, J

Bench : Division Bench

Advocate : M. K. Khuntia, P. K. Kar

Final Decision : Disposed Of

Judgement

I.A. No.276 of 2021

1. Since the delay in filing the appeal is on account of the COVID-19 pandemic, the same is condoned. The application is allowed.

W.A. No.78 of 2021

2. The impugned order has been passed disposing of the writ petition on the very first date of its hearing without issuing notice to the present Appellants and giving them opportunity to file the para-wise reply to the writ petition.

3. On that short ground, the impugned order of the learned Single Judge dated 18th November, 2020 is set aside and the W.P.(C) No.28831 of 2020 is restored to the file of learned Single Judge where it will be listed on 26th September, 2022. The present Appellants will appear on that date as well as the Respondent i.e. the original writ petitioner. At least one week prior to that date, the present Appellants would file the para-wise reply to the writ petition and an advance copy to which would be served on learned counsel for the writ Petitioner i.e. the present Respondent, who will file a rejoinder thereto, if any, by that date. The learned Single Judge is requested to thereafter proceed in accordance with law

and endeavour to dispose of the writ petition as expeditiously as possible.

4. The appeal is disposed of in the above terms.

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